GOVERNMENT OF INDIA MINES LOK SABHA

UNSTARRED QUESTION NO:4547
ANSWERED ON:07.12.2010
MANGANESE DEPOSIT
Roy Shri Nripendra Nath;Swamygowda Shri N Cheluvaraya Swamy

Will the Minister of MINES be pleased to state:

- (a) the total deposits of chromite, dolomite, Manganese in public and private sectors;
- (b) the percentage of mines allotted to private companies;
- (c) whether manganese deposit are abundant in the country including Karnataka;
- (d) if so, the details thereof, State-wise;
- (e) the details of revenue being generated therefrom, State-wise; and
- (f) the criteria for granting lease of manganese deposit?

Answer

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE)

(a)&(b): As per information available with Indian Bureau of Mines, the No. of deposits and leases of chromite, dolomite, Manganese are given below:-

```
Name of Mineral No. of Deposits (as on 1.4.2005) Percentage of mines in Public Private Sector

Chromite 17 12 61%
Dolomite 19 396 94%
Manganese 28 318 85%
```

- (c)&(d): As per available information, the country has a total of 37.85 million tonnes Manganese ore resources. State-wise information on reserves/resources of minerals is given in the Indian Minerals Year Book, published by the Indian Bureau of Mines, a copy of which is supplied to the Parliament Library on regular basis.
- (e): The State Governments collect royalty as the owners of minerals. For this reason, the information on total revenue generated from manganese ore is not centrally maintained.
- (f): The State Government as the owner of minerals grant mining leases for mineral manganese ore in terms of the criteria given in the Mines and Minerals (Development and Regulation) Act, 1957 (MMDR Act), Mineral Concession Rules, 1960 and Mineral Policy. Since, mineral manganese is included in the First Schedule of the MMDR Act, prior permission of Central Government is mandatory.